



കേരള ഗസറ്റ് KERALA GAZETTE

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ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Thiruvananthapuram,
Wednesday

2021 ഫെബ്രുവരി 24
24th February 2021

1196 കുംഭം 12
12th Kumbham 1196

1942 ഫാൽഗുനം 5
5th Phalguna 1942

നമ്പർ
No.

944

കേരള സർക്കാർ

നിയമ (നിയമ നിർമ്മാണ-സി) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 22994/ലെറ്.സി2/2018/നിയമം.

തിരുവനന്തപുരം, 2021 ഫെബ്രുവരി 24

1196 കുംഭം 12

1942 ഫാൽഗുനം 5.

2021 ഫെബ്രുവരി 23-ാം തീയതി കേരള ഗവർണ്ണർ വിളംബരപ്പെടുത്തിയ താഴെപ്പറയുന്ന ഓർഡിനൻസ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

അരവിന്ദ ബാബു പി. കെ.,
നിയമ സെക്രട്ടറി.



GOVERNMENT OF KERALA

Law (Legislation-C) Department

NOTIFICATION

No. 22994/Leg. C2/2018/Law.

Dated, Thiruvananthapuram, 24th February, 2021
12th Kumbham, 1196
5th Phalguna, 1942.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Shops and Commercial Establishments Workers' Welfare Fund (Amendment) Ordinance, 2021(41 of 2021).

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



[Translation in English of “2021-ലെ കേരള ഷോപ്പ്സ് ആൻഡ് കമേഴ്സ്യൽ എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി ക്ഷേമനിധി (ഭേദഗതി) ഓർഡിനൻസ്” published under the authority of the Governor.]

ORDINANCE No. 41 OF 2021

THE KERALA SHOPS AND COMMERCIAL ESTABLISHMENTS WORKERS’ WELFARE FUND (AMENDMENT) ORDINANCE, 2021

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Shops and Commercial Establishments Workers’ Welfare Fund Act, 2006.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006, (24 of 2006) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Shops and Commercial Establishments Workers’ Welfare Fund (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. *Act 24 of 2006 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.



3. *Amendment of section 4.*—In sub-section (6) of section 4 of the principal Act, for the figures, brackets and word “(1) and (2)”, the figures, brackets, symbol and word “(1), (2) and (3)” shall be substituted.

ARIF MOHAMMED KHAN,
GOVERNOR.

